

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2243/2001

(From the judgement and order dated 28/05/2001 in CRLM 1847/00
of The HIGH COURT OF DELHI AT N. DELHI)

S. HARPREET SINGH

Petitioner (s)

VERSUS

STATE (N.C.T. OF DELHI) & ANR.

Respondent (s)

(With Appln(s). for for anticipatory bail)

Date : 25/06/2001 This Petition was called on for mentioning today.

CORAM :

(VACATION BENCH)

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mrs. Jaspreet Gogia, Adv.

For Respondent (s)

UPON being mentioned the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....
.SP2

Taken on Board.

The learned counsel seeks to withdraw the
petition submitting that the petitioner will be advised
to surrender before the trial Court and seeks regular
bail. The submission is taken on record and the petition
is dismissed as withdrawn.

.SP1

Charanjit

[Om Prakash]
Court Master